Date of Uploading 16 / 01 /2023

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 05.01.2023under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.27/AM23 held on 05.01.2023

The following members were present in the meeting:

1. Shri S.B.S. Reddy Addl. DGFT
2. Shri Hardeep Singh Addl. DGFT
3. Shri Akash Taneja Addl. DGFT
4. Shri Anil Aggarwal Addl. DGFT
5. Dr. S.K. Bansal Addl. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm	Case No.
1.	M/s. Aarti Drugs Limited, Mumbai	1
2.	M/s. Starlon Naturals Pvt. Ltd., Begusarai, Bihar	2
3.	M/s. Shakti ApifoodsPvt. Ltd., Ludhiana	3
4.	M/s. Ralson (India) Ltd., Ludhiana	4
5.	M/s. Morepen Laboratories Ltd., New Delhi	5 to 6
6.	M/s. Agog Pharma Ltd., Maharasthra	7
7.	M/s. Kores India Ltd., Mumbai	8
8.	M/s. Capital Impex Pvt. Ltd., Delhi	9
9.	M/s. Unipick Foods Pvt. Ltd., Karnataka	10
10.	M/s. BEML Ltd., Bangalore	11
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21.	M/s. Maxim Tubes Company Pvt. Ltd., Ahmedabad	22
22.	M/s. Pragati Automation Pvt. Ltd., Bengaluru	23
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24.	M/s. Usha International, Mumbai	25
25.	M/s. Exide industries Ltd., Kolkata	26
26.	M/s. Devoir Trading Ltd., Mumbai	27
27.	M/s. Jash Mercantile LLP, Mumbai	28 to 29
28.	M/s. Globl Mercantile Pvt. Ltd., Kolkata	30
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30.	M/s. Bajrangbali Vanijya Pvt. Ltd., Kolkata	34
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33.	M/s. Ambani Organics Ltd., Mumbai	39
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35.	M/s. Mahaan Exports, Mumbai	41
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38.	M/s. Phils Heavy Engg. Pvt. Ltd., Mumbai	44
39.	M/s. Gaurav International, Haryana	45
40.	M/s. Asiatic Electrical & Switchgear Pvt. Ltd., Delhi	46
41.	M/s. Vilas Transcore Ltd., Baroda	47
42.	M/s. Chirag Udyog, Delhi	48
43.	M/s. Wacker Metroark Chemicals Pvt. Ltd., Kolkata	49
44.	M/s. Morepen Laboratories Ltd., New Delhi	50
45.	M/s. NGB Laboratories Pvt. Ltd., Surat	51
46.	M/s. Colorcon Asia Pvt. Ltd., Goa	52
47.	M/s. Recipharm Pharmaservices Pvt. Ltd., Bangalore	53
48.	M/s. R.D. Engineers (India) Pvt. Ltd., Maharashtra	54
49.	M/s. Bhagwan Packaging Industries Pvt. Ltd., Daman	55 to 56
50.	M/s. Alkem Laboratories Ltd., Mumbai	57
51.	M/s. Hitachi Metals (India) Pvt. Ltd., New Delhi	58
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Case No. 01 M/s. **Aaarti Drugs Limited, Mumbai**
F.no. HQRPRCAPPLY00003889AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.0310823810 dated 18.09.2018.

The applicant stated that they are Star Export House status and they export various products to over 90 countries. They had approached PRC for norms for Norfloacin on the basis of then existing production process. However norms sanctioned by Norms committee are at extreme loss side. This has put them in losses in terms of duties and interest. Due to covid 19 they could not exported within the original export obligation period and could not avail 2 extensions to take its validity till 18.3.2021. Hence they are requesting to allow EOP extension upto 18.11.2023 against subject licence.

Decision: The Committee examined the case in detail and in view of justification provided by the firm, it decided to accede to the request and allowed EOP extension of Advance Authorization No.0310823810 dated 18.09.2018 for a further period of 6 months from the date of endorsement subject to the payment of composition fees @1% per month of the extension period granted as above, on the unfulfilled FOB Value. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA- Mumbai)

Case No. 02 M/s. Starlon Naturals Pvt. Ltd., Begusarai, Bihar
F.no. HQRPRCAPPLY00003845AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.0211000167 dated 18.01.2021.

The applicant stated that they had taken no norms license and after some time they even enhanced the same as their both import and export market was good when their norms got fixed and had to export more than required or applied for which they were ready but then they came across a problem. Norms committee has fixed the exports obligation more than applied initial in advance licence. When they applied EO extension for 6 month the systems shows the export product falls under appendix 4J and allow only 3 month. Hence the firm has requested to allow 6 month of EO after expiry of EO period 26.10.2022 against subject license.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to allow EOP extension of Advance Authorization No.0211000167 dated 18.01.2021 for a further period of 3 months from the date of endorsement subject to the payment of composition fees @1% per month of the extension period granted as above, on the unfulfilled FOB Value. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Kolkata)

Case No. 03 **M/s. Shakti Apifoods Pvt. Ltd., Ludhiana**
F.no. HQRPRCAPPLY00003858AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.3010105536 dated 26.11.2020.

The applicant stated that they had obtained Advance Authorisation under SION No.E121 of Crude Soyabean Oil and due to Covid-19 all country restricted the export and global crises occurs and freight was too high for export the goods which leads to their export orders was got cancelled. They have occurred huge loss already and now they have export order in hand and required EOP extension. Hence they are requesting six month EOP extension against subject licence.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to allow EOP extension for a further period of 6 months of Advance Authorisation No.3010105536 dated 26.11.2020 from the date of endorsement subject to payment of composition fees @1% per month of the extension period granted as above, on the unfulfilled FOB Value. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Ludhiana)

Case No. 04 **M/s. Ralson (India) Ltd., Ludhiana**
F.no. HQRPRCAPPLY00003934AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Waiver of composition fee against Advance Authorization No.3010104289 dated 05.04.2018

This is a review of PRC Meeting No.16/AM23 held on 28.10.2022 wherein committee allowed regularization of case on the basis of payment of composition fees @ 1% per month on unfulfilled FOB value. The firm unable to pay the composition fees as levied against the licence and stated that this license represented their "Nylon Colour Tyres "and orders remained low for this category of tyres while a number of orders got cancelled from various overseas markets. A major factor that contributed here was shift of market trend from Nylon Colour Tyres to High-End/Premium Nylon Black tyres due to which a no. of their orders were converted to new categories i.e. colour tyres. These factors compelled them to complete the obligation after the stipulated period. Hence they are requesting to allow EOP extension without composition fees @ 1% per month on unfulfilled FOB value.

Decision: The Committee reviewed and examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 05 M/s. Morepen Laboratories Ltd., New Delhi
F.no. HQRPRCAPPLY00003941AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.0510398391 dated 05.05.2016.

The applicant stated that they are exporter, manufacturer and importer of bulk drugs intermediates from India for the past 30 years. They have made the imports hoping to export the export product within the initial EOP but the Buyer cancelled the export order. They had very stiff task in hand as they have imported the raw material but they could not export as they have no orders in hand. But they have fulfilled EO within 28 months against advance licence no. 0510398391 dated 05.05.2016. They could not achieved EO within the EOP i.e. 24 months. Hence they are requesting to allow EOP extension up to 15.12.2018 for regularization/redemption purpose only against subject license.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to allow EOP extension up to 13.08.2018 against Advance Authorisation No.0510398391 dated 05.05.2016 only for regularization purpose subject to the payment of composition fees @1% per month on unfulfilled FOB value from the date of expiry. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 06 M/s. Morepen Laboratories Ltd., New Delhi
F.no. HQRPRCAPPLY00003940AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.0510398846 dated 20.06.2016.

The applicant stated that they are exporter, manufacturer and importer of bulk drugs intermediates from India for the past 30 years. They have made the imports hoping to export the export product within the initial EOP but the Buyer cancelled the export order. They had very stiff task in hand as they have imported the raw material but they could not export as they have no orders in hand. But they have fulfilled EO within 30 months against advance licence no. 0510398846 dated 20.06.2016. They could not achieved EO within the EOP i.e. 24 months. Hence they are requesting to allow EOP extension up to 15.12.2018 for regularization/redemption purpose only against subject license.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to allow EOP extension up to 15.12.2018 against Advance Authorisation No.0510398846 dated 20.06.2016 only for regularization purpose subject to the payment of composition fees @1% per month on unfulfilled FOB value from the date of expiry. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 07 M/s. Agog Pharma Ltd., Maharashtra
F.no. HQRPRCAPPLY00003970AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.0310834644 dated 05.02.2020.

The applicant stated that they has obtained said license for the import of metronidazole BP against the finished product Metronidazole Tablets BP with the pre-import condition. Therefore the EOP is 12 months from the import of unapproved Drug. Within the validity period they had fulfilled only 43.67% of EOP and due to some unavoidable circumstances they could not fulfill the balance E.O. because their previous Purchase Order was cancelled due to Covid-19 and after some time they have receive a purchase order for export. Hence they are requesting to allow 18 months EOP extension for fulfillment of E.O. against subject license.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to allow EOP extension of Advance Authorization No.0310834644 dated 05.02.2020 for a further period of 6 months from the date of endorsement subject to the payment of composition fees @1% per month of the extension period granted as above, on the unfulfilled FOB Value. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 08 M/s. Kores India Ltd., Mumbai
F.no. HQRPRCAPPLY00003922AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of EOP against Advance Authorization No.0310820444 dated 12.04.2018.

The applicant stated that they had received the extension of EOP considered under PRC Meeting No.05/AM23 held on 24.05.2022 (Case No.08) and they have applied to RA for redemption but RA rejected their request as they had not submitted their request within 30 days as per PRC approval. In this connection they had informed that they were waiting for the BRC to be received from their Bankers and thereafter they will submit the application for redemption which has now become time barred. Hence they are requesting to condone they delay to approach RA for extension in EOP against subject license.

Decision: The Committee reviewed and examined the case on the basis of justification provided by the firm and discussed the matter at length and decided to accede to the request of the firm for condonation of condition to approach RA for EOP extension within 30 days from the date of uploading of the minutes of meeting imposed by PRC in its Meeting No.05/AM23 dated 24.05.2022 (Case no.o8). The other terms and conditions of the decision of PRC meeting shall remain same.

(Action: Applicant/RA-Mumbai)

Case No. 09 M/s. Capital Impex Pvt. Ltd., Delhi
F.no. HQRPRCAPPLY00003959AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of MEIS No.0519223092 dated 29.05.2020.

The applicant stated that they are manufacturer exporter of Stainless Steel Utensils and got issued MEIS No. 0519223092 dated 29.05.2020 which was valid upto 28.05.2022. In July 2020 they had approached the TKD Customs for registration of the said authorization and they informed that alert has been made on their IEC on the basis of e-mail received from Noida Customs Commissionerate w.e.f. 29.06.2020 therefore their authorization cannot be registered. Finally alert on IEC was removed in the month of September 2022 but that time the validity of MEIS Scrip was expired. Hence they are requesting to allow six month revalidation against subject MEIS license.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 10 M/s. Unipick Foods Pvt. Ltd., Karnataka
F.no. HQRPRCAPPLY00003861AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of MEIS No.3919016900 dated 28.10.2021.

The applicant stated that they have been issued a resalable MEIS license of Rs.10,88,195/- against subject MEIS and due to the decrease in the license sale price they did not sold such license and kept on hold. Since they were busy in finalization of accounts, audit and also their authorized signatory was travelling abroad for long days in November Month, therefore, they have missed to sell such license within the given validity. Hence they are requesting to allow revalidation of subject MEIS License.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 11 M/s. BEML Ltd., Bangalore
F.no. HQRPRCAPPLY00003894AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of MEIS No.0719030017 dated 31.05.2018.

The applicant stated that MEIS no. 0719030017 date 31.05.2018 has been lost during the office shifting as a result they were unable to avail the custom duty benefit of Rs. 1797990.00. against importation on or before the expiry date of scrip. Due to Covid-19 restrictions they were not able to approach Custom office for obtaining the non-utilisation certificate before the expiry date of scrip. They approach RA with a request to extend the validity of Scrip and issue a duplicate scrip but they have shown their inability. Hence they are requesting to issue duplicate MEIS Scrip and revalidation to claim the customs duty benefit.

Decision: The Committee examined the submission made by the firm and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 12 M/s. Essence Import and Exports, Hyderabad
F.no. HQRPRCAPPLY00003890AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Four MEIS- Revalidation of 4 MEIS No.(1) 0919028786 dated 20.10.2021, (2) 0919028787 dated 20.10.2021, (3) 0919028819 dated 21.10.2021 and (4) 0919028820 dated 21.10.2021.

The applicant has stated that they had applied for MEIS Scrip and issued but due to lack of knowledge they had not utilized the MEIS Scrip and the same has now been expired. Hence they are requesting to allow revalidation against subject MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence iat decided to reject the request of the firm.

(Action: Applicant)

Case No. 13 **M/s. Virola International, Agra**
F.no. HQRPRCAPPLY00003881AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of MEIS No.0619035645 dated 01.12.2021.

The applicant stated that MEIS licence no. 0619035645 dated 01.12.2021 could not be registered with customs due to error code 02,00,38. Firm has requested to excluding shipping bill. No 06019294 dated 04.07.2018. Hence requested for revalidate the MEIS licence for further 6 month.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the issue to PC-3 Division for its examination and resolution.

(Action: Applicant/PC-3 division)

Case No. 14 **M/s. Vacmet India Ltd., Agra**
F.no. HQRPRCAPPLY00003888AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of MEIS No.0619033819 dated 04.10.2021.

The applicant stated that MEIS licence no. 0619033819 dated 04.10.2021 that fully duty save amount could not be utilized. Hence requested for revalidate the MEIS licence.

Decision: The Committee examined the submission made by the firm and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No.15 **M/s. Dynatech Tools & Devices (Bengaluru) Ltd., Bangalore**
F.no.HQRPRCAPPLY00003851AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of MEIS No.0219104254 dated 18.10.2021.

The applicant that they are manufacturer and exporter of engineering goods and they had purchased MEIS scrip no. 0219104254 dated 18.10.2021 a value of Rs. 1680296.00 with a validity period upto 17.10.2022 was purchased. The firm has utilized the scrip to the extent of Rs. 910894.00 and balance amount of Rs. 769402.00 remains unutilized. Due to the abrupt resignation of the Chief Accountant their commercial operation were disturbed and were not informed about the availability and the status of the scrip resulting in expiry. Hence they are requesting to allow three month revalidation of subject MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 16 M/s. Chak Rader Farm Equipments Pvt. Ltd., Hyderabad
F.no. HQRPRCAPPLY00003982AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Four MEIS-Revalidation of 4 MEIS No.(1) 0919020065 dated 18.07.2019, (2) 0919020047 dated 18.07.2019, (3) 0919020088 dated 19.07.2019 and (4) 0919020090 dated 19.07.2019.

The applicant stated that they had applied and issued MEIS Scrip and due to serious implementation of lockdown in India and Cornoa Virus they could not utilized the Scrip and the same has been expired. Hence they are requesting to allow revalidation of four MEIS scrip.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 17 M/s. BLS Polymers Ltd., New Delhi
F.no. HQRPRCAPPLY00003891AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: EOP and Revalidation of Advance Authorization No.0510415037 dated 28.08.2020.

The applicant stated that their export order were affected and did not get as per their expectation and few orders were cancelled by buyer in this pandemic period and no export and imp[ort were not executed in this period. Hence they are requesting to allow extension in EOP and Revalidation against subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm and it decided to allow revalidation for a period of 6 months from the date of endorsement in the proportionate to the export already made against Advance Authorisation No.0510415037 dated 28.08.2020. The Committee did not accede to the request of the firm for extension of EOP. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 18 M/s. Ratnamani Metals and Tubes Ltd., Gujarat
F.no. HQRPRCAPPLY00003925AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 3 Advance Authorization No.(1) 0810148195 dated 21.07.2020, (2) 0810148375 dated 21.08.2020 and (3) 0810148470 dated 02.09.2020.

The applicant stated that they have been granted revalidation for 24 months but could not make import due to worldwide covid-19 situation and fluctuation in international steel market it is very bad impact on their business. Their order booking is affected and due to payment crisis their cash flow also affected very badly. They could not able to achieve sales targets and company is suffering from the lack of export order. Hence they are requesting to allow six revalidation against above mentioned three advance authorizations.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 19 M/s. ITCO Industries Ltd., Bangalore
F.no. HQRPRCAPPLY00003885AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of Advance Authorization No.0710116298 dated 23.03.2020.

The applicant stated that due to Covid pandemic and subsequent work from home, they failed to apply for the 1st and 2nd revalidation and a huge number of raw materials were not imported since the said license was not revalidated and utilized. There was a technical issue in the DGFT website as well while trying to apply in online and the same had been brought to the notice of DGFT officials. Hence they are requesting to allow revalidation up to 23.03.2023 to import the raw material against subject licence.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against Advance Authorisation No.0710116298 dated 23.03.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Bangalore)

Case No. 20 M/s. Indo Rama Synthetics (India) Ltd., Nagpur
F.no. HQRPRCAPPLY00004015AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 2 Advance Authorization No.5010002717 dated 04.09.2020 and 5010002718 dated 04.09.2020.

The applicant stated that they had issued five Advance Licenses and all AA completed 100% export obligation within stipulated period of 18 months but they could not complete import of raw material due change in RA office software and technical glitches on website they could not amend and revalidate AA. The request for error RA could not rectify the error on time due to unprecedented situation because of outbreak Covid-19 pandemic. Industrial manufacturing activities not only across the country but globally as well, abruptly came to the grinding half due to imposing lockdown and similar kinds of restrictions imposed by the Government due to outbreak of Covid-19. Hence they are requesting to allow revalidation against above said licenses.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against 2 Advance Authorisation No.5010002717 dated 04.09.2020 and 5010002718 dated 04.09.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Nagpur)

Case No. 21 M/s. Gujarat Raffia Industries Ltd., Gujarat
F.no. HQRPRCAPPLY00003903AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of Advance Authorization No.0811000106 dated 17.12.2020.

The applicant stated that due to covid-19 and then after Russia Ukraine war, the shortage of raw materials in their product petrochemicals and very heavy prices as well as non availability of containers for import as well as heavy fluctuation in exchange rate and under all these global market scenario they are unable to import the materials in validation period. Hence they are requesting to allow six month revalidation against subject license.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement to the extent of 100% export against Advance Authorisation No.0811000106 dated 17.12.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 22 M/s. Maxim Tubes Company Pvt. Ltd., Ahmedabad
F.no. HQRPRCAPPLY00004006AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of DFIA No.0811002295 dated 11.08.2021.

The applicant stated that due to manufacturing of raw materials in their premises, they are not able to use the issued DFIA license for their purpose and some time after they realize that their requirement for raw materials are in a largely volume but they are not able to fulfill such requirement as per their work force. Now they are again planning for import their raw materials under this license. Hence they are requesting to allow revalidation of subject DFIA.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 23 M/s. Pragati Automation Pvt. Ltd., Bengaluru
F.no. HQRPRCAPPLY00004007AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Seven Revalidation of 7 MEIS No.(1) 0719066661 dated 05.10.2021, (2) 0719066662 dated 05.10.2021, (3) 0719066663 dated 05.10.2021, (4) 0719066664 dated 05.10.2021, (5) 0719066665 dated 05.10.2021, (6) 0719066666 dated 05.10.2021 and (7) 0719066667 dated 05.10.2021.

The applicant stated that they are manufacturer and exporter of Engineering products and had availed MEIS benefits. Due to the global economic scenario and the Covid-19 impact their business would not import the goods and utilize the above scrip for payment of duty. MEIS license no. 0719066661 dated 05.10.2021, 0719066662 dated 05.10.2021, 0719066663 dated 05.10.2021, 0719066664 dated 05.10.2021, 0719066665 dated 05.10.2021, 0719066666 dated 05.10.2021. 0719066667 dated 05.10.2021 could not used till date. They are agreeing to pay the charges if any for revalidation of the duty scrip. Hence they are requesting to allow revalidation of above mentioned MEIS scrip.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 24 M/s. Shivam Exports, Thane
F.no. HQRPRCAPPLY00003815AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 4 DFIA No.(1) 0310734611 dated 03.02.2020, (2) 0310834614 dated 03.02.2020, (3) 0310834613 dated 03.02.2020 and (4) 0310835198 dated 04.03.2020.

The applicant stated that these four DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. The DFIA licence no. 0310734611 dated 03.02.2021, 0310834614 dated 03.02.2021,0310834613 dated 03.02.2021 and 0310835198 dated 03.02.2021 could not used till date. Hence firm has requested for revalidation of 6 month.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 25 M/s. Usha International, Mumbai
F.no.HQRPRCAPPLY00003811AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 2 DFIA No.0311006698 dated 03.09.2021 and 0811002406 dated 25.08.2021.

The applicant stated that these two DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested for revalidation of 6 month.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 26 M/s. Exide industries Ltd., Kolkata

F.no. HQRPRCAPPLY00003822AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of DFIA No.0211000353 dated 02.03.2021

The applicant stated that this DFIA remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 1 year from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 27 M/s. Devoir Trading Ltd., Mumbai
F.no. HQRPRCAPPLY00003869AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 3 DFIA No.(1) 0310838478 dated 25.09.2020, (2) 0310835311 dated 09.03.2020 and (3) 0310835310 dated 09.03.2020

The applicant stated that these three DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 28 M/s. Jash Mercantile LLP, Mumbai
F.no. HQRPRCAPPLY00003813AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 6 DFIA No.(1) 0310838414 dated 22.09.2020, (2) 0310838099 dated 04.09.2020, (3) 0310835340 dated 09.03.2020, (4) 0310721806 dated 23.01.2013, (5) 0810145959 dated 13.08.2019 and (6) 0310833701 dated 26.12.2019.

The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 29 M/s. Jash Mercantile LLP, Mumbai
F.no. HQRPRCAPPLY00003809AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 7 DFIA No.(1) 0310835231 dated 05.03.2020, (2) 0310824205 dated 04.10.2018, (3) 0311006923 dated 14.09.2021, (4) 0310829894 dated 25.06.2019, (5) 0310831149 dated 21.08.2019, (6) 0310831148 dated 21.08.2019 and (7) 0310831147 dated 21.08.2019.

The applicant stated that these seven DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 30 M/s. Global Mercantile Pvt. Ltd., Kolkata
F.no. HQRPRCAPPLY00003979AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of DFIA No.0310837568 dated 07.08.2020

This is review case of PRC Meeting No.18/AM23 held on 15.11.2022 wherein committee reject the case. The applicant stated that this DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 31 M/s. Rama Exports, Mumbai
F.no. HQRPRCAPPLY00003800AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 6 DFIA No.(1) 0310829979 dated 28.06.2019, (2) 0310839125 dated 26.10.2020, (3) 0310839541 dated 13.11.2021, (4) 0310839062 dated 22.10.2020, (5) 0310838034 dated 01.09.2020 and (6) 0310838697 dated 05.10.2020.

The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distruption in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 32 M/s. Rama Exports, Mumbai
F.no. HQRPRCAPPLY00003801AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 7 DFIA No.(1) 0310834976 dated 21.02.2020, (2) 0310834966 dated 21.02.2020, (3) 0310831843 dated 26.09.2019, (4) 0310831828 dated 26.09.2019, (5) 0310828188 dated 05.04.2019, (6) 0310827783 dated 19.03.2019 and (7) 0310827361 dated 27.02.2019.

The applicant stated that these seven DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distruption in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 33 M/s. Rama Exports, Mumbai
F.no. HQRPRCAPPLY00003802AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 6 DFIA No.(1) 0310834962 dated 21.02.2020, (2) 0310828052 dated 01.04.2019, (3) 0310828054 dated 01.04.2019, (4) 0310830463 dated 22.07.2019, (5) 0310831829 dated 26.09.2019 and (6) 0310829991 dated 28.06.2019.

The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distruption in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 34 M/s. Bajrangbali Vanijya Pvt. Ltd., Kolkata
F.no. HQRPRCAPPLY00004013AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 3 DFIA No.(1) 0210210047 dated 18.08.2020, (2) 0210210096 dated 14.09.2020 and (3) 0210209971 dated 09.07.2020.

The applicant stated that these three DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distruption in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 35 M/s. Continental Exports, Mumbai
F.no. HQRPRCAPPLY00003849AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of 3 DFIA No.(1) 0310838862 dated 14.10.2020, (2) 0310832148 dated 11.10.2019 and (3) 0310833704 dated 26.12.2019.

The applicant stated that these DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 36 M/s. L&T Valves Ltd., Mumbai
F.no. HQRPRCAPPLY00004017AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for filing MEIS application against 542 time barred shipping bills pertaining to the year 2016-17 to 2019-2020 without late cut.

The applicant stated that the online system of DGFT is not accepting the application for MEIS with eligible incentive amount for S/Bills wherein payments were realized within three years from date of let exports but eBRCs were uploaded after three years from date of let exports. They have exported valves under MEIS scheme during the FY 2016-17, 2017-18, 2018-19 & 2020-21. The payments are realized with three years from date of let export. However, there has been a considerable delay from their side and there has been a considerable delay. Hence firm has requested to condone the delay filling MEIS.

Decision: The Committee having examined the statement made by the applicant in its application and decided to defer the case and ask the firm to submit a revised statement showing the date of uploading the BRCs before taking the decision.

(Action: Applicant)

Case No. 37 M/s. L&T Valves Ltd., Mumbai
F.no. HQRPRCAPPLY00004016AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for filing MEIS application against 748 time barred shipping bills pertaining to the year 2016-17 to 2019-2020 without late cut

The applicant stated that the online system of DGFT is not accepting the application for MEIS with eligible incentive amount for S/Bills wherein payments were realized within three years from date of let exports but eBRCs were uploaded after three years from date of let exports. They have exported valves under MEIS scheme during the FY 2016-17, 2017-18, 2018-19 & 2020-21. The payments are realised with three years from date of let export. However, there has been a considerable delay from their side and there has been a considerable delay. Hence firm has requested to condone the delay filling MEIS.

Decision: The Committee having examined the statement made by the applicant in its application and decided to defer the case and ask the firm to submit a revised statement showing the date of uploading the BRC before taking the decision.

(Action: Applicant)

Case No. 38 M/s. L&T Valves Ltd., Mumbai
F.no. HQRPRCAPPLY00003901AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for filing MEIS application against 92 time barred shipping bills pertaining to the year 2016-17 to 2019-2020 without late cut.

The applicant stated that the online system of DGFT is not accepting the application for MEIS with eligible incentive amount for S/Bills wherein payments were realized within three years from date of let exports but eBRCs were uploaded after three years from date of let exports. They have exported valves under MEIS scheme during the FY 2016-17, 2017-18, 2018-19 & 2020-21. The payments are realised with three years from date of let export. However, there has been a considerable delay from their side and there has been a considerable delay. Hence firm has requested to condone the delay filling MEIS.

Decision: The Committee having examined the statement made by the applicant in its application and decided to defer the case and ask the firm to submit a letter from the bank regarding reasons for delay in uploading, before taking the decision.

(Action: Applicant)

Case No. 39 M/s. Ambani Organics Ltd., Mumbai

F.no. HQRPRCAPPLY00003873AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for filing MEIS application against 11 time barred shipping bills pertaining to the year 01.04.2020-30.09.2020 without late cut.

The applicant stated that due to Covid-19 imposed lockdown they were not able to submit their MEIS application on time and also the submission window was opened and closed ultiple times and they were not able to submit it on time as there was lockdown and they could not come to office often. MEIS benefit against shipping bills pertains to 01.04.2020 to 30.09.2020 which were time barred due to delay in uploading of eBRC. Hence firm has requested to condone the delay filling MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 40 M/s. Chirag Udyog, New Delhi
F.no. HQRPRCAPPLY00003950AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Extension of time limit 30 days more to implementation of PRC Meeting decision in its Meeting ho.02/AM23 held on 13.04.2022 (Case No.27) against 2 Shipping Bill No.(i) 3936109 dated 02.04.2018 and (ii) 4161977 dated 12.04.2018 without any late cut.

This is a review case of PRC Meeting No.02/AM23 held on 13.04.2022 (Case No.27) and wherein Committee allow MEIS benefit against 2 S/Bills No (i) 3936109 dated 02.04.2018 and (ii) 4161977 dated 12.04.2018 without any late cut. The applicant stated that due to lack of communication they could not be filled within allowed period of 30 days from the date of uploading of minutes of meeting, so they are seeking condonation of delay and requesting for further 30 days more time to apply to RA for MEIS benefits.

Decision: The Committee examined the submission made by the firm in its application and decided to defer the case and ask the firm to submit copies of BRCs for taking the decision.

(Action: Applicant)

Case No. 41 M/s. Mahaan Exports, Mumbai
F.no. HQRPRCAPPLY00003999AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for filing MEIS application against 3 time barred shipping bills No.(1) 4168841 dated 12.04.2018, (2) 1878892 dated 07.02.2019 and (3) 2217424 dated 21.02.2019.

The applicant stated that above mentioned S/Bills was time barred as the last date of filing expired. There was a delay in receipt of payment due to the pandemic situation of Covid-19 which was adverse effect on the business. Also there was delay in receiving payment from overseas buyers. There was delay in procedure of ebrc generation due to pandemic situation. Hence they are requesting to allow condonation of delay allow MEIS benefits.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length. The Committee decided to allow MEIS benefit only for 1 Shipping Bills No.1878892 dated 07.02.2019 without late cut. The Committee did not allow MEIS benefit against remaining 2 Shipping Bills No.4168841 dated 12.04.2018 and 2217424 dated 21.02.2019, as the same are found to be without any merit. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Concerned/PC-3 division for necessary updation)

Case No. 42 M/s. Bikanervala Foods Pvt. Ltd., New Delhi
F.no. HQRPRCAPPLY00003852AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for filing MEIS application against 216 time barred shipping bills pertaining to the year 2019-2020 without late cut.

The applicant stated that above mentioned S/Bills was time barred as the last date of filing expired. There was a delay in receipt of payment due to the pandemic situation of Covid-19 which was adverse effect on the business. Also there was delay in receiving payment from overseas buyers. There was delay in procedure of ebrc generation due to pandemic situation. Hence they are requesting to allow condonation of delay allow MEIS benefits.

Decision: The Committee examined the case on the basis of the submission made by the firm and discussed the matter at length. The Committee observed that due to delay in uploading the BRC the firm has faced the problem which was beyond their control. Accordingly, it decided to allow MEIS benefit only for those shipping bills whose realization has happened within time and e-BRC have been uploaded by the bank after 01.01.2022. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Concerned/PC-3 division for necessary updation)

Case No. 43 M/s. Shri Hari Industries, Ahmedabad
F.no. HQRPRCAPPLY00003878AM23

Meeting No.27/AM23 held on 05.01.2023

Subject: To condone the time limit for Delay filing MEIS application against as per list 3 shipping bills S/Bills No.(1) 5601973 dated 08.10.2020, (2) 5610479 dated 08.10.2020 and (3) 5610504 dated 08.10.2020 pertaining to the year 2019-2020 without late cut.

The applicant stated that they had made an application for the cancellation of NIC (No incentive Certificate) to RA which were originally issued through the F.No.08/98/162/289/AM21/1355 dated 05.02.2021 for the S/Bills No.5601973, 5610479 and 5610504. At the moment the payment of the above mentioned S/Bill was not going to realize from the foreign buyer. Hence they have made an application to the RA to issue NIC as they were about to re-import the goods exported under the said SBs. However, with their strenuous efforts and fortunately they have received payments with regards to the said SBs at some discounted price. On getting the payments they have applied to the RA to cancel the said NOIC so that they can claim the MEIS benefit on the said SBs. They orally informed them that NIC has been revoked. They approach DGFT for unblock the said SBs for claim of MEIS benefit. Hence they are requesting to unblock the above said SBs and grant to file the MEIS application.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 44 M/s. Phils Heavy Engg. Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00004008AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Relaxation to Apply for MEIS as eBRC is still not rectified.

The applicant stated that while attaching the shipping bill in the portal there getting errors "mismatch in eBRC and shipping bills utilization status or s/bills is already attached to other application. The problem is still not resolved in the system. They are unable to file application because of system error which is unresolved till date. Hence firm has requested for Relaxation to file MEIS application.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the issue to PC-3 Division for its examination and resolution.

(Action: Applicant/PC-3 division)

Case No. 45 M/s. Gaurav International, Haryana
F.no. HQRPRCAPPLY00003946AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Consideration of eBRC in respect of S. Bills against 20 Advance Authorisation No.(1) 0510411832 dated 13.09.2019, (2) 0510412354 dated 05.11.2019, (3) 0510413252 dated 08.01.2020, (4) 0510412208 dated 22.10.2019, (5) 0510412308 dated 31.10.2019, (6) 0510412420 dated 07.11.2019, (7) 0510412649 dated 26.11.2019, (8) 0510413182 dated 02.01.2020, (9) 0510412863 dated 12.12.2019, (10) 0510412906 dated 13.12.2019, (11) 0510413155 dated 01.01.2020, (12) 0510412906 dated 13.12.2019, (13) 0510413180 dated 02.01.2020, (14) 0510412851 dated 11.12.2019, (15) 0510412955 dated 18.12.2019, (16) 0510412572 dated 21.11.2019, (17) 0510412956 dated 18.12.2019, (18) 0510413366 dated 17.01.2020, (19) 0510413065 dated 24.12.2019, (20) 0510413256 dated 08.01.2020 and (21) 0510413674 dated 20.02.2020 towards EO fulfillment where Covid auto – extension information was not reflected in Customs system.

The applicant stated that they are manufacturer and exporter of readymade garments and exporting the garments worldwide, mainly to all renowned brands. During the Covid-19 three buyers declared Bankruptcy and name of these 3 buyers are attached in the Annexure and as per the requirement of buyers they import fabric as well. As a result declaration of bankruptcy of buyers they did not get their payments. Due to non receipt EBRC they are enable to file redemption application in spite of exporting the garments after using the imported fabric. They had filed the case against them in the Court of USA and received some amount as per court orders in respect of Shipments sent to one buyer and they have to receive the amount from two buyers but it will be appx. 3 to 3.5% of the FOB Value. Hence firm requested to waive off EBRC clause for redemption of advance authorization where the buyer have declared bankruptcy.

Decision: The Committee after going through the representation it observed that no policy relaxation is involved in this case. Accordingly it decided to withdraw this case from PRC. Firm may approach RBI in the matter.

(Action: Applicant)

Case No. 46 M/s. Asiatic Electrical & Switchgear Pvt. Ltd., Delhi
F.no. HQRPRCAPPLY00004019AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Request for Relaxation of the actual user condition under para 2.58 of the FTP 2015-20.

The applicant stated that they had applied and obtained Advance Authorisation No.0510251101 dated 16.10.2009 for imported components, raw materials and spares and have fulfilled 100% export obligation both in terms of quantity and value terms. They have furnished a copy of Govt of Ethiopia Tender whereby it was mandatory to export Fuses Spares for USD 1,12,209 to the extent of 25.85% of CIF value of the AA. The HRC Fuses spares in multiple technical specifications as per details in SN7 have been ordered by their Govt and are not same and in different technical configuration for usage as per Load requirement on site in Ethiopia. They requested to grant of relaxation for imports of mandatory spares (HRC FUSES SPARES) for government of Ethopia Tender Supply to the extent of 25.85% as against 10% allowed as per para4.10 of FTP. Further requested to consider that supply of HRC Fuses spares was against TENDER SUPPLY of government of Ethipia without any option to restrict spares to 10% as per Foreign Trade Policy.

Decision: The Committee after discussing the matter decided to defer the case. RA may obtain justification from the application and forward a detailed report in the matter for taking the decision.

(Action: CLA-New Delhi/Applicant)

Case No. 47 M/s. Vilas Transcore Ltd., Baroda
F.no. HQRPRCAPPLY00003832AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Relaxation for clubbing of 6 Advance Authorization No.(i) 3410044134 dated 14.05.2018, (ii) 3410044476 dated 06.09.2018, (iii) 3410044514 dated 25.09.2018 (iv) 3410044517 dated 26.09.2018 (v) 3410045514 dated 07.10.2019 and 3410045513 dated 07.10.2019.

The applicant stated that they have obtained above mentioned AA and completed the supply of the export product namely CRGO TRANSFORMER LAMINATION to M/s. Imp Limited Mumbai against their AA and kept following up the outstanding payment from the recipient on constant basis. In the meantime Hon'ble NCLT, Mumbai admitted the CRIP proceeding against the recipient company, accordingly they also filed their claim before the Hon'ble NCLT Mumbai. In view of the above they sought relaxation of condition of realization of full/ partial/ nil export proceeds from the recipient company being under CRIP proceedings before the Honorable NCLT Mumbai. Hence they are requesting to allow relaxation of condition of realization of full/partial/nil export proceeds from the recipient company.

Decision: The Committee examined the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 48 M/s. Chirag Udyog, Delhi
F.no. HQRPRCAPPLY00003948AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Relaxation in Appendix 4J condition against Advance Authorization No.0510405654 dated 16.02.2018.

The applicant stated that they are manufacturer export of Table, Kitchen and other House ware items made from Stainless steel and obtained AA for duty free import of raw materials i.e. Stainless Steel Coils for manufacture and export under SION C-832. Their import product were covered under Appendix 4J. Later on, this condition was removed / deleted vide public Notice NO. 77/2015-20 dated 06.03.2019. As on date there is no Appendix 4-J condition on their products and normal EOP period of 18 months is applicable. They have fulfilled 85.35% EO as per application for Appendix 4J products. The Appendix 4J condition was introduced on 18.10.2017 and removed on 06.03.2019 on their product and remain in force for a very short period of time. Hence they are requesting to allow relaxation in Appendix 4 J condition against subject advance license.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case as the item under consideration has already been moved out of appendix 4 and it was there in appendix 4 J for some time only. Accordingly, it decided to relax Appendix 4J condition against Advance Authorization No.0510405654 dated 16.02.2018 and allowed EOP extension up to 10.09.2019 only for regularization purpose, subject to payment of usual composition fee as per HBP. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA New Delhi)

Case No. 49 M/s. Wacker Metroark Chemicals Pvt. Ltd., Kolkata
F.no. HQRPRCAPPLY00003860AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Clubbing of Advance Authorization No.0210206703 dated 19.05.2016 and 0210208363 dated 25.04.2018.

This is a review case of PRC Meeting No.10AM23 held on 27.07.2022 (Case No.10) and committee rejected the case. The applicant has stated that they have sought clubbing to offset the excess imports that have resulted in the first license and this license was taken for their regular customers who cater to the textile industry. The products are all tailor made and developed after painstaking efforts of interacting actively with the users and long period of testing. The main markets of their products are Bangladesh, Sri Lanks, Thailand, Indonesia, Malaysia etc. These products were well received and they commenced exports from 2018 onwards taking support of the AA license and the inputs already available against the AA 0210206703 and they were able to utilize the excess inputs that were available under this license. The clubbing application sought meets with all the conditions of the clubbing provisions as prescribed except for the time gap between the 2 licenses. Hence they are requesting to review the decision and allow clubbing of the subject advance licenses.

Decision: The Committee after having reviewed the case on the basis of justification furnished by the firm observed that there is no merit in firm's contention and hence decided to maintain rejection of the earlier decision of PRC in its Meeting No.10AM23 held on 27.07.2022 (Case No.10).

(Action: Applicant)

Case No. 50 M/s. Morepen Laboratories Ltd., New Delhi
F.no. HQRPRCAPPLY00003939AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Clubbing of Advance Authorization No.0510184215 dated 09.06.2006 and 0510212744 dated 29.11.2007.

The applicant stated that they are exporter , importer and manufacturer of bulk drugs intermediates from India for the past 30 years. Due to a typographical error in the licence qty. of one of the import inputs Iso Propyl Alcohol was wrongly mentioned as 2.06.400 Litres instead of 20,640 litres against AA no.0510184215 dated 9.6.2006 by the time they observed the error and had already imported 73679 Kg. of Iso Propyl Alcohol. As such they were left with no other option but to club the said licence with another Lic. No.0510212744 dated 19.11.2007. The qty of imported input Methylene Chloride was reduced from 27360 Kg.s again the AA and as a result due to reduction of norms, they have made excess import against the license and as such they have nother other option but the club the said licence with another license dated 19.11.2007. Hence they are requesting to allow clubbing of advance authorization no. 0510184215 dated 09.06.2006 and 0510212744 dated 19.11.2007 issued prior to 31.03.2009 for redemption purpose.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 51 M/s. NGB Laboratories Pvt. Ltd., Surat
F.no. HQRPRCAPPLY00003943AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Waiver of PC-18 condition and Regularization of EO against Advance Authorization No.5210043419 dated 05.06.2020.

The applicant stated that due to badly impact of Covid-19 in India in the relevant period they were not able to execute export order. Their 3 exports shipments are part of the fulfillment of exports obligation against above said advance licence and also 3 consignments could not be exported within the validity of 12 month from the date of import. Hence they are requesting to allow extension in EOP up to 28.04.2022 for regularization purpose against subject license.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to accede the request of the firm for waiver of PC-18 condition against advance authorisation No.5210043419 dated 05.06.2020 only for regularization purpose. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Surat)

Case No. 52 M/s. Colorcon Asia Pvt. Ltd., Goa
F.No. HQRPRCAPPLY00003757AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Regularisation of export towards fulfillment of EO against Advance Authorisation No.1710006604 dated 24.04.2017.

This is review case of PRC Meeting No.16/AM22 held on 29.11.2021 (Case No.73) wherein committee rejected the case. The applicant stated that the export made to SEZ unit and Mumbai office has asked to submit bill of Export to redeem the case. The firm has stated that the Bill of export was filed but Export obligation to SEZ units in term of qty. and value and supplies were duly acknowledged by the SEZ units. They have also receied e-BRC against all the supplies which were submitted to RA. Hence the firm has requested to accept a document which is acknowledged by Dy. Commission of custom, SEZ in lieu of Bill of Export for redemption purpose.

Decision: The Committee reviewed the case on the basis of justification furnished by the firm and found no merit in the request of the firm and hence it decided to maintain rejection of the earlier decision of PRC in its Meeting No.16/AM22 held on 29.11.2021 (Case No.73).

(Action: Applicant)

Case No. 53 M/s. Recipharm Pharmaservices Pvt. Ltd., Bangalore
F.no. HQRPRCAPPLY00003975AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Waiver of eBRC in respect of S/Bill No.2729798 dated 19.05.2020 against Advance Authorisation No.0710115193 dated 19.07.2019.

The applicant stated that they are engaged in business of contract manufacturing of pharmaceutical products and exporter and they have complete export against SB No.2729798 dated 19.05.2020 the stuffing had done at their factory premises on 18.05.2020 and subsequently filed SB against the actual Invoice value of USD 299091.08. After receiving the LEO it had been noticed that a different/wrong Invoice value was transmitted into ICEGATE due to unknown/system error. They applied Customs to check it for rectification but due to urgency of the cargo they did not instruct to stop/hold the shipment. As per SB wrong value transmitted to ICEGATE and EDPMS bank server SB amendment issued manually by the Customs Authorities but Banker is unable to update EBRC in Bank server. Banker has issued manual foreign inward remittance credit advice as proof of payment. They have received the full payment for the above said SB. Hence they are requesting to allow waiver of EBRC and allow SB to account under subject Advance License.

Decision: The Committee examined the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 54 M/s. R.D. Engineers (India) Pvt. Ltd., Maharashtra
F.no.HQRPRCAPPLY00003673AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: To allow MEIS benefit against Shipping Bill No.5000436 dated 22.03.2018 without late cut fee in respect of MEIS Scrip No.03109314433 dated 23.03.2021.

The applicant stated that they had obtained above mentioned MEIS for 2 S/Bs but the same license data is not reelected in Customs (INNSA1) port therefore they enquired with customs and RA and it came to understand that the Two S/Bills are different port and advised by the RA to split up the license. Accordingly the initial licence is cancelled by the RA and issued a disallowed the S/Bills 5000436 dated 22.03.2018 for making fresh application. Now after submission of application, it showing as time barred. Hence they are requesting to consider above mentioned S/Bs as per initial submission and allow MEIS benefit.

Decision: The Committee went through the statements made by the firm and decided to refer the issue to PC-3 Division for its examination and resolution.

(Action: Applicant/PC-3 division)

Case No. 55 M/s. Bhagwan Packaging industries Pvt. Ltd., Daman
F.no.HQRPRCAPPLY00003864AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Request for Extension in DFIA Entitlement against Exports made under 42 S/Bills for the period 29.08.2020 to 22.10.2021.

The applicant stated that they have made exports under DFIA scheme for period 18.09.2019 to 22.11.2021 under 72 s/bills. However against their application for DFIA licence, only 31 s/bills were considered by RLA, Mumbai. They are denying benefit of DFIA against balance 42 s/bills beyond 12 month as per para 4.29 (ii) FTP. Hence they are requesting allow balance rejected export under 42 S/Bills for the period 29.08.2020 to 22.11.2021.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request and allowed one year extension subject to the condition that E-com number /File number should be mentioned in all the shipping bills and it should be the same. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 56 M/s. Bhagwan Packaging industries Pvt. Ltd., Daman
F.no. HQRPRCAPPLY00003856AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Request for Extension in DFIA Entitlement against Exports made under 44 S. Bills for the period 17.12.2020 to 28.02.2020.

The applicant stated that they have made exports under DFIA scheme for period 16.12.2019 to 28.10.2021 under 81 s/bills. However against their application for DFIA licence, only 37 s/bills were considered by RLA, Mum there by denying benefit of DFIA against balance 44 s/bills due to covid 19. Hence firm has requested to consider their balance rejected exports under 44 s/bill for the period 17.12.2020 to 28.10.2021.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request and allowed one year extension subject to the condition that E-com number /File number should be mentioned in all the shipping bills and it should be the same. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 57 **M/s. Alkem Laboratories Ltd., Mumbai**
F.no. HQRPRCAPPLY00003965AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Prayer for providing relaxation in the existing provisions of Para 9.03 of the Handbook of Procedures to Foreign Trade Policy 2015-20 to enable us to file supplementary MEIS application pertaining to additional exports consideration received in financial years 2015-16, 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21.

The applicant stated that to provide relaxation in the existing provision of para 9.03 of the Handbook of Procedures to Foreign Trade Policy 2015-20. The firm has requested to permission file supplementary MEIS application pertaining to additional exports consideration received in financial years 2015-16, 2016-17, 2017-18,2018-19,2019-20 and 2020-21 (April to December 2020).

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and found no merit in the case as there is no provision of filing supplementary claims in MEIS. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 58 **M/s. Hitachi Metals (India) Pvt. Ltd., New Delhi**
F.no.HQRPRCAPPLY00003882AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Condonation for delay in utilization of 3 MEIS Scrips No.(1) 0519263613 dated 30.09.2021, (2) 0519263609 dated 30.09.2021 and (3) 0519242443 dated 12.10.2020.

The applicant stated that they were issued above mentioned 3 MEIS scrips issued from RA and in this regard they submitted that their whole office was involved in this process for about 4-5 months because of the comprehensive nature of Acquisition compliances and under gone for relocation of one of our DTA Warehouse to EOU location which involves a lengthy process of De-bonding and technical reasons they were unable to utilize the above MEIS Scrip. Hence they are requesting to allow extension for 3 above mentioned MEIS scrip to enable them utilize the same.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and found no merit in the case .Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 59 **M/s. Louis Dreyfus Company India Pvt. Ltd., Gurgaon**

F.no.HQRPRCAPPLY00003900AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Waiver of procedural requirement as per PC No.57 dated 25.01.2018 against 4 Advance Authorization No.(i) 0510411623 dated 26.08.2019, (ii) 0510411624 dated 26.08.2019, (iii) 0510411625 dated 26.08.2019 and (iv) 0510411511 dated 16.08.2019 for regularization purpose.

This is a review case of PRC Meeting No.09/AM23 held on 12.07.2022 (Case No.30), wherein Committee rejected the case. The applicant stated that they had obtained 4 advance licence from Delhi Regional licensing office for import of crude edible oils against exports of refined edible oil under SION E121. As per condition laid down in SION E121, first export will take place and after grant of E.O.D.C., only import will be allowed as per Policy Circular No. 13 dt. 29.06.2005. Basis the said condition and policy circular, they had obtained above referred advance authorization with pre-exports condition and fulfilled the necessary exports obligation accordingly. This condition was endorsed in their advance authorization as well, further they had submitted their requested for EODC as Delhi Regional licensing office but their requested has been rejected on the ground that pre-exports condition was removed vide policy circular no. 27/2015-2020 dated 25.01.2018. Hence they are requesting to issue of NOC in claiming Drawback against rejection.

Decision: The Committee reviewed the case on the basis of justification furnished by the firm and found no merit in the request of the firm and hence it decided to maintain rejection of the earlier decision of PRC in its Meeting No.09/AM23 held on 12.07.2022 (Case No.30).

(Action: Applicant)

Case No. 60 M/s. Richaco Exports Pvt.Ltd., Gurgaon
F.no. HQRPRCAPPLY00003923AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Closure of advance authorizations towards the merger (due to change in constitution) of two company (i) Richa & Company to (ii) Richaco Exports Pvt. Ltd.

The applicant stated that the department has approved the merger (Richa & Co. IEC 0588002721 to Richaco Exports Pvt.Ltd. IEC AALCR43311D), due to change in constitution of two companies on 02.04.2022. Since process of merger was taking time, Richa & Co. (IEC No. 0588002721) sent some S/bill of readymade Garments which were made by imported fabric but could not filed the redemption due to non-receipt of payment (EBRS). Now after the receipt of payments and EBRC, when Richa & Co. tried to file redemption they came to know that their IEC No. 0588002721 is Freezed at DGFT Portal. They approached AD DGFT, CLA and IT Dept. of HQ Udyog Bhawan for unfreezing the same vide case no .202209177969, but they were conveyed that after merger, two IEC of the same firm could not remain operative as DGFT portal. Hence the firm has requested to allow permission for file redemption application because of change of constitution and all assets & liability has also been transferred in the name of new company i.e. M/s. Richaco Exports Pvt.Ltd. AALCR43311D.

Decision: The Committee after discussing the matter on the basis of justification submitted by the application, it decided to defer the case and seek a detailed report from RA, concerned for taking the final decision.

(Action: Applicant/CLA-New Delhi)

Case No. 61 M/s. Wells Fargo International Solutions Pvt. Ltd., Hyderabad
F.no. HQRPRCAPPLY00180977AM22
Meeting No.27/AM23 held on 05.01.2023

Subject: Considering the inclusion of certain invoices which belong to the previous financial year in the application filed for the current financial year.

The applicant stated that had filed an application electronically for claiming incentives under SEIS in the prescribed form ANF 3B for the FY 2018-19 on the DGFT web portal on 27 March 2020, vide file no. 46/21/098/50019/AM20/ and key number-460008320. The firm has submitted invoices pertaining to FY 2017-18 in the application for FY 2018-19 due to the fact that such invoices were raised in the months of February and march 2018 and the foreign exchange in relation to such invoices was realized during the FY 2018-19. The Hyderabad RA authorities were of the view that the said invoice belong to FY 2017-18 and should have been part of the application for FY 2017-18. Hence they are requesting to allow relaxation to consider for granting SEIS.

Decision: The Committee examined the statements made by the firm along with the comments received from PC-3 division and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 62 M/s. Gupta Oxygen Pvt. Ltd., Haryana
F.no. HQRPRCAPPLY000003957AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Allow relaxation in provision for validity of import authorisation on the date of import (BL date) where BL date is before issuance of import Authorization of Restricted Item No.0111004459 dated 02.06.2022 along with amendment sheet dated 18.11.2022.

The applicant stated that they have applied for import authorization of restricted items for 8 types of HFC gases and were granted import authorization for 4 Types of HFC

Gases. In their import Authorization, 2 import items i.e. HFC R-32 and R-125 has not been granted earlier on 02.06.2022 and the same was awarded under Amendment vide amendment sheet dated 18.11.2022 which is after the date of BL. Hence they are requesting to allow relaxation in provision for validity of import authorization on the date of import.

Decision: The Committee went through the statement made by the applicant and concluded that genuine hardship is there in this case and therefore decided to accede to the request for extension of validity to cover the BL which is prior to 18.11.2022. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ILS-Division)

Case No. 63 M/s. Aakash Polyfilms Limited, Surat
F.no. HQRPRCAPPLY003913AM23
Meeting No.27/AM23 held on 05.01.2023

Subject: Revalidation of Advance Authorization No.5210043549 dated 25.09.2020.

The applicant stated that during the period the above authorization was issued, the pandemic Covid-19 was going on at the peak level all over the world, which has affected all the import and export activities. Accordingly they started the export shipments on 10.11.2020 and completed the export by 30.03.2021. Further supply of raw materials from their suppliers was seriously affected and they could not complete the import within the validity period of the license. They could not utilized the licence but the import validity was expired. Hence they are requesting to allow six month revalidation against subject license.

Decision: The Committee having examined the case on the basis of statement made by the firm and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement of Advance Authorisation No.5210043549 dated 25.09.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Surat)

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